

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU**

*(Through web-based video conferencing platform)*

**ITEM No.11  
I.A.Nos.464, 466, 471/2024 in  
C.P.(IB)No.225/BB/2018**

**IN THE MATTER OF:**

Mr. Sandeep Arvind Tambekar, Mrs. Shefali Sandeep Tambekar ... Petitioner  
Vs.

M/s. Conglome Techno Construction Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 22.07.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Shri V. Vineeth Reddy

**ORDER**

**I.A.No.464/2024:**

1. Heard the Ld. Counsel appearing for the Liquidator.
2. It is noticed that the Liquidator has filed an Application for extension of Liquidation period by one year i.e. from 05.01.2024. However, it is noticed that this Application was filed with considerable delay. Therefore, Ld. Counsel for the Liquidator is directed to file an Application for condonation of delay.
3. List the case with other I.As on **30.08.2024**.

**-Sd-  
MANOJ KUMAR DUBEY  
MEMBER (TECHNICAL)**

**-Sd-  
T. KRISHNAVALLI  
MEMBER (JUDICIAL)**

Shruthi